

The Government of India have advised all other State Governments to consider either amending their respective Police Acts on the line of the Kerala amendment or incorporating a provision analogous to that of section 7 of the Assam Maintenance of Public Order Act, in the Public Security Acts, if any, or issuing instructions on the lines of those issued by the Government of Uttar Pradesh for banning the holding of R.S.S.s Shakhnas in public places and in the premises of educational institutions run/aided by the Government or local bodies. The State Governments have also been requested to ensure that the provisions of the amending enactments or of the instructions issued by the State Governments are effectively implemented. The reaction of the State Governments is awaited.

3. As regards the second point, it is already under active consideration of the Ministry of Education who are concerned with it.

4. Some time back the Minorities Commission had suggested some amendments in law so as to prohibit the holding of drills on communal basis. This suggestion is also under consideration in consultation with the Ministry of Law.

#### **Demonstration at Najafgarh Police Station, Delhi**

7145. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the people of Najafgarh Block (Delhi) including Harijans held a demonstration in front of Najafgarh Police Thana;

(b) whether the demonstration was organised by 'Grameen Sramjeevi Union' demanding arrest of persons involved in physical attack on the President of the Union; and

(c) if so, the steps being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Yes, Sir.

(c) On receipt of the medical report to the effect that the injuries sustained were grievous in nature, a case FIR No. 291 dated 22-7-1980 u/s 325 IPC Police Station Najafgarh has been registered and the accused persons arrested. The case will be put in court on finalisation of the investigations.

#### **Capacity of GLS Lamps and other Electrical Goods**

7146. DR. A. U. AZMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the licensed capacity for production of GLS lamps and other electrical goods has been increased in respect to erstwhile Philips India Limited now renamed as Peeco Electronics & Electricals Ltd;

(b) if so, the reasons therefor and facts thereof;

(c) whether it is also a fact that the same company has resorted to higher rates of production than its licenced capacity; and

(d) if so, the action proposed to be taken against the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). M/s. Philips India Ltd., now renamed M/s. Peeco Electronics and Electricals Ltd., were licensed for the manufacture of GLS lamps and fluorescent tubes for capacity of 8 million nos. and 1.5 million nos. per annum respectively at their factory at Kalwa, Thana (Maharashtra). In August, 1975 the company applied for endorsement of their industrial licences for the capacity of 24.0 million nos. for GLS lamps and 4.5 million nos. for fluorescent tubes on the basis of maximum utilisation of plant and

machinery in terms of the government Press Note issued on 28th January, 1975. The company contended that number of shifts had not been specified in the industrial licences granted to them and as such the capacities mentioned in the industrial licences should be treated on single shift basis. The Government, however, did not accept the contention of the company. It was noted that the company had already achieved the production of 24.3 million nos. of GLS lamps and 4.3 million nos. of fluorescent tubes in a year. Excess production over licensed capacity in respect of other items such as glass shells, fluorescent powder tungsten filaments, molybdenum wires, glow switches, starters for fluorescent tubes and lighting fittings had also been achieved. However, taking into account that cutting back the production to licensed capacity would result in retrenchment of labour etc. Government issued a substantial expansion licence to the company on 28-2-78 subject *inter alia* to the condition that the company shall undertake to earn foreign exchange of minimum FOB value of Rs. 6 crores through exports of GLS Lamps, fluorescent tubes and lamp components over a period of five years. The export obligations can further be extended by Government at their option for a further period of five years. The licence was also subject to condition that the facility to manufacture 25 per cent over and above the licensed capacity will be subsumed in the above approved capacity for all the items.

(d) The possibility of taking any legal action against the company for production in excess of the licensed capacity prior to regularisation is being explored in consultation with Ministry of Law and other authorities.

#### Global Tenders for Generating Equipment including Turbines

7146-A. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for opening all the requirements in

generating equipment including turbines, for global tender;

(b) if so, whether any price advantage would be given to BHEL equipment in case of open global tender; and

(c) whether BHEL employees have expressed apprehensions about such a move?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a): Power generation, transmission and distribution is already included in the 14 select priority industries/projects for which the special procedure for procurement of capital goods against global tenders is applicable.

(b) The proposals are considered by an Empowered Committee constituted by the Government which evaluates the offers received both from indigenous and foreign suppliers on the basis of price, deliveries and technology. The price comparisons are made between Indian offers and the foreign offers on the basis of the landed cost of the latter, i.e., the c.i.f. cost plus import duty.

12 hrs.

v2 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, STATEMENTS *re.* ANNUAL REPORT OF BRAITHWAITE & CO., LTD., CALCUTTA, AND *re.* BURN STANDARD CO., LTD., CALCUTTA AND ANNUAL REPORT ETC. THEREOF AND CERTIFIED ACCOUNTS ETC. OF COIR BOARD

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:

(1) A copy of Notification No. S.O. 266(E) (Hindi and English versions) published in Gazette of India dated